

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2465  
ANSWERED ON:17.08.2006  
PROPERTIES IN CANTONMENT AREAS  
Kulaste Shri Faggan Singh;Pandey Dr. Laxminarayan

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether any proposal is under consideration of the Government for the resumption of private-civilian owned and occupied properties in Cantonment areas;
- (b) if so, the details thereof and reasons therefor;
- (c) the criteria for the selection of such properties;
- (d) whether there is any protection or safeguard for the retired Government personnel/owners and the weaker sections of society against such resumption;
- (e) if so, the details thereof;
- (f) whether the Government has imposed any restrictions on the sale and purchase of properties in the Cantonment areas;
- (g) if so, whether there are any restrictions on reconstruction, repairs and renovation on properties in such areas; and
- (h) if so, the details thereof and reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (c): There are proposals for resumption of sites at various Cantonments of the country. These include the sites at Meerut, Dehradun, Faizabad, Fatehgarh, Shahjahanpur, Roorkee, Agra, Lucknow, Jalandhar, Secunderabad and Jabalpur Cantonments. The properties held on resumable tenures are resumed for specific defence/public purpose. Normally, the following criteria for selection of sites for resumption is adopted:

- (i) Bungalows which are on hire with the Government.
- (ii) Sites which are vacant.
- (iii) Sites where the existing structures are in dilapidated condition.
- (iv) Sites where the occupancy holders have committed breaches of the terms/conditions of the grant/lease.

(d) & (e): There is no exclusive provision for protection to the retired Government personnel/owners and the weaker sections of society against such resumption. However, the holders of occupancy rights of such properties, which are identified for resumption, are given one month's notice along with the compensation amount for authorized superstructures. If the resumptee owners are dissatisfied with amount of compensation, they may seek appointment of an Arbitration Committee.

(f) to (h): Sale and purchase of properties in cantonment areas is permitted subject to obtaining prior permission of competent authority as per the terms and the land tenure on which the property is held. The reconstruction/repair and/or renovation are regulated as per the provisions of Cantonments Act, 1924, bye-laws made thereunder by each Cantonment and the policy guidelines issued by Ministry of Defence.